

All-India Education Service

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- *87. { Shri D. C. Sharma:
 Shri Rameshwar Tantia:
 Shri Bhagwat Jha Azad:
 Shri Basumatari:
 Shri E. Madhusudan Rao:
 Shri Hem Raj:

Will the Minister of Education be pleased to state:

(a) whether there is a proposal to start an All-India Education Service in the country;

(b) the number of States who have favoured the proposal and those who are against it;

(c) the nature of objections of the States who are against it; and

(d) the stage at which the proposal stands at present?

The Minister of Education (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) Eight States have so far favoured the proposal in principle; two of them provisionally. Two States have not favoured the proposal.

(c) The dissenting States are of the view that there would be no advantage in having an All-India Service.

(d) The matter is being pursued with the remaining State Governments. The details of the scheme have yet to be finalised.

Shri D. C. Sharma: May I know the reasons that have motivated those States which have accepted the proposals and the reasons that have motivated those States which have not accepted the proposals?

Dr. K. L. Shrimali: The States which have favoured the proposal are of the view that it would be of advantage to have an All-India Education Service, while the States which have not agreed to the proposal think that it would not be of much advantage.

Shri D. C. Sharma: Which are the States which have not yet expressed any opinion one way or the other?

Dr. K. L. Shrimali: The remaining States have not expressed any opinions.

Shri Bhagwat Jha Azad: May I know whether apart from uniformity in the pay scales, this scheme will also help in reaching uniformity of standards in education in the different States?

Dr. K. L. Shrimali: Government have always been of the view that it would be of advantage to have this service.

डा० गोविन्द दास : यदि यह निश्चय हो गया है कि अखिल भारतीय स्तर पर इस तरह से संगठन की आरम्भ किया जाय तो जिन राज्यों ने इसे स्वीकार नहीं किया है क्या उन से इस को स्वीकार कराने का प्रयत्न किया जा रहा है, और क्या जब तक यह उन के द्वारा स्वीकार नहीं किया जायेगा तब तक इस प्रकार का संगठन नहीं हो सकेगा ?

डा० क० ला० श्रीमाली : यह तो स्पष्ट है कि यह सर्विध तभी आरम्भ की जा सकती है जब सब राज्य सरकारें उसे स्वीकार कर लें। होम मिनिस्ट्री उन से इस को मनवाने का प्रयत्न कर रही है।

Shri Narendra Singh Mahida: May I know the States which have disagreed with this proposal?

Dr. K. L. Shrimali: I have already given the list of the States which have agreed, and the list of the States which have not favoured the proposal. The remaining States have not yet sent their replies

Shri Jaipal Singh: In reply to part (d) of the question, the hon. Minister has stated that details are being worked out. Does it mean that the details were not sent to the States?

Dr. K. L. Shrimali: The details can only be worked out after the States agree to the Service in principle.

श्री प्रकाशवीर शास्त्री : क्या मैं जान सकता हूँ कि जो राज्य इस योजना में सम्मिलित नहीं हुए हैं, उन्हीं ने कोई वैकल्पिक सुझाव भी सरकार को दिये हैं यदि हाँ, तो उन को कहां तक व्यावहारिक माना गया है ?

डा० का० ला० श्रीमाली : भ्रमी तो मन्दिबरा हो रहा है ।

Shri P. R. Chakraverti: What are the main arguments advocated by the States which are not in favour of the proposal to have this Service?

Mr. Speaker: That has been answered.

Shri Hem Raj: May I know whether the majority of the States accept it and a few, one or two, do not accept it?

Mr. Speaker: Majority and minority can be worked out when he has given the names.

Seizure of Smuggled Watches

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- *88. { **Shri S. M. Banerjee:**
Shri Dasaratha Deb:
Shri A. K. Gopalan:
Shri Mohammad Elias:
Shri Daji:
Shri Nambiar:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that about 822 watches worth over one lakh rupees were seized by the Customs on the 15th September, 1962 at Dum Dum airport;

(b) whether one of the two persons held in this connection is an employee of an Air Company; and

(c) if so, the action taken by Government thereon?

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):

(a) to (c). 822 watches were seized by the Customs authorities on the 15th September, 1962, near Dum Dum Airport. The value of the watches was Rs. 50,000 approximately. Five persons have been arrested in this connection, of whom three are loaders of Air India. The case is under investigation and necessary action under the Sea Customs Act, 1878 and the Imports and Exports (Control) Act, 1947, will be taken by the Customs authorities when the investigations are complete.

Shri S. M. Banerjee: May I know what positive steps have been taken to check this smuggling of watches and other things which is on the increase?

Shri B. R. Bhagat: All vigilance is exercised. We try to get information both inside and outside the country and wherever we can, we catch them. We are tightening all preventive measures against smuggling of watches.

Mr. Speaker: They were caught because steps were taken.

Shri Narendra Singh Mahida: May I know what percentage has been put on the sale of these watches, because I find that they have been sold at higher prices than the market prices?

Mr. Speaker: If Members are prepared to buy them, they can find out.

Shri D. C. Sharma: May I know how it is possible for a buyer to distinguish a smuggled watch from a watch that is imported in the normal way?

Mr. Speaker: The Minister cannot say that.

Shrimati Savitri Nigam: Just now the hon. Minister has replied that such a big lot of watches has been seized recently. May I know whether it has been investigated as to what was the source of getting so much foreign exchange to buy these watches?